

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

Appeal No. ST/443/2011

(Arising out of Order-in-Appeal No.30/2011 dated 29.4.2011 passed by the Commissioner of Central Excise (Appeals), Salem)

M/s. RPP Selvam Infrastructure Pvt. Ltd. Appellant

Vs.

CCE, Salem Respondent

Appearance

None for the Appellant
Shri Arjun Ragvendra, DC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **25.05.2018**

Final Order No. **41631 / 2018**

Per Bench

The above appeal came up for hearing as per the published list. The case was earlier listed for hearing on 23.03.2018. Today also there is no appearance on behalf of the appellant nor is there any request for adjournment. It is inferred that appellant is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for non-prosecution.

(Operative portion of the order was
pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex